

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 1883 of 2003

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Ashok Sao & Others Petitioners
Versus
Central Coalfields Ltd. & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioners : Mr. S.N. Das, Advocate.
Mr. P.K. Mukhopadhyay, Advocate.
For the Respondent Nos. 1 to 4 : Mrs. Ritu Kumar, Advocate.
For the Respondent No. 5 : Mr. Rajeev Ranjan Tiwary, Advocate.
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18/07.09.2021.

Heard, learned counsel, Mr. S.N. Das assisted by learned counsel for the petitioners, Mr. P.K. Mukhopadhyay, learned counsel for the respondent nos. 1 to 4, Mrs. Ritu Kumar appearing for the C.C.L. and learned counsel for the respondent no. 5, Mr. Rajeev Ranjan Tiwary.

At the very outset, learned counsel for the petitioners has submitted that CCL has not complied with the order dated 06.03.2018 passed by the Coordinate Bench of this Court, whereby the respondent – CCL was directed to produce the decision of the Board, on the basis of which compensation as well as employment has been denied to the petitioners, by way of filing supplementary counter affidavit.

Learned counsel for the respondent nos. 1 to 4 has submitted that inadvertently she could not file the supplementary counter affidavit, which will be filed within a period of three weeks.

Learned counsel for the respondent no. 5, Mr. Rajeev Ranjan Tiwary has submitted that respondent no. 5 has been appointed in the C.C.L. on the compassionate ground as the land of Lalu Ganjhu has been acquired by the CCL and this matter has already been inquired by the CCL and the departmental proceeding was dropped, as such, it is false to say that Lakhi Mahto has been appointed by the CCL on the land of original writ petitioner, Laxmi Sao or his successor namely, Ashok Sao, Binod Sao, Manoj Sao and Kishore Kumar, all sons of Late Laxmi Sao or land of Late Seva Sao.

Considering the rival submissions of the parties, let the matter be listed after three weeks enabling the learned counsel for the respondent nos. 1 to 4 to file supplementary counter affidavit.

(Kailash Prasad Deo, J.)

Sunil/-